

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 7**  
(TO BE ANSWERED ON 07.12.2022)

**PENDING CASES UNDER RTI ACT**

**7. SHRI KESINENI SRINIVAS:  
SHRI MANICKAM TAGORE B.:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether a large number of complaints and appeals under Right To Information Act, 2005 are pending with Information Commissions across the country and if so, the details thereof, State-wise;
- (b) whether backlog of appeals or complaints are increasing in Commissions every year and if so, the reasons therefor;
- (c) whether several Commissions including the Central Information Commission are working at reduced capacity with less than stipulated number of members and if so, the details thereof;
- (d) whether the Andhra Pradesh State Information Commission presently does not have a Chief Information Commissioner and if so, the reasons therefor;
- (e) whether the appointments of Information Commissioners have not been made in a timely manner and that out of 165 posts of Information Commissioners, 42 are still vacant and if so, the reasons therefor; and
- (f) the details and percentage of representation of the Women Information Commissioners and Chief Information Commissioners in Information Commissions across the country?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): State-wise data on appeals/complaints under the RTI Act is maintained by respective state governments. However, as far as Central Information Commission is concerned, the status of the pendency in respect of Central Information Commission is as follows:

No.	Year (as on 31 <sup>st</sup> March)	No. of Second Appeals/ Complaints pending
1	2021	38116
2	2022	29213
3	30 <sup>th</sup> November, 2022	19289

(c) to (f): As per the provisions of the Section 12(2) of the RTI Act, 2005, the Central information Commission shall consist of-

- a) The Chief Information Commissioner and
- b) Such number of Central Information Commissioners, **not exceeding ten**, as may be deemed necessary.

Presently the Chief Information Commissioner and seven Information Commissioners are in position in the Central Information Commission. Out of these 7 Information Commissioners, three are women.

As per Section 15 of the RTI Act, 2005, the filling up of vacancies of Information Commissioners in State Information Commission is the subject matter of respective State Governments. The data in respect the vacancies of Chief Information Commissioner and Information Commissioners in the State Information Commissions is maintained by the States.

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